

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT AND FORESTS

RAJYA SABHA

QUESTION NO 06.12.2010

ANSWERED ON

RECYCLING OF PLASTIC SCRAP IN KANDLA SPECIAL ECONOMIC ZONE .

2814

Shri Amar Singh

Will the Minister of COALENVIRONMENT AND FORESTS be pleased to state :-

(a) whether Government is aware that a large quantity of plastic scrap is being imported for recycling by certain units in Kandla Special Economic Zone and if so, the details thereof;

(b) whether it is a fact that high officials of foreign trade who are responsible to regulate the things have aligned with those companies which are misusing Government policy against the interest of country for their petty benefits; and

(c) whether Government has conducted any inquiry into this matter and if so, with what result?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS

(SHRI JAIRAM RAMESH)

(a) to (c) The Ministry of Environment and Forests has notified the Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008 for proper management and handling of hazardous wastes. As per these Rules, plastic scrap can be imported only for recycling with the permission of the Ministry of Environment & Forests. However, as per information provided by Ministry of Commerce, units which have Letter of Approval for recycling of plastic scrap in Kandla Special Economic Zone are permitted to import plastic scrap for recycling, as per provisions laid down in DGFT Public Notice No. 392 (PN) dated 01.01.97.